

AS INTRODUCED IN LOK SABHA

17 DEC 2009

Bill No. 140 of 2009

THE SALARIES AND ALLOWANCES OF MINISTERS
(AMENDMENT) BILL, 2009

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BILL

further to amend the Salaries and Allowances of Ministers Act, 1952.

BE it enacted by Parliament in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Salaries and Allowances of Ministers (Amendment) Act, 2009.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment
of section 6 of
Act 58 of
1952.

2. In section 6 of the Salaries and Allowances of Ministers Act, 1952, for sub-section (1A), the following sub-section shall be substituted, namely:—

"(1A) A Minister shall be entitled to an amount equal to the fare for a single journey performed by him, during each year, within India, either alone or along with spouse or legitimate or step children, residing with and wholly dependent on him, or any number of companions or relatives, at the same rates at which travelling allowances is payable to such Minister under clause (b) of sub-section (1) in respect of tours referred to in that clause, subject to a maximum of forty-eight such fares per year:

Provided that the spouse or legitimate or step children residing with and wholly dependent on the Minister, as the case may be, may undertake such journey alone." 10

STATEMENT OF OBJECTS AND REASONS

Under sub-section (1A) of section 6 of the Salaries and Allowances of Ministers Act, 1952, a Minister is entitled (subject to certain provisions of the said Act) to travelling allowance in respect of not more than twelve return journeys performed, during each year, within India, for himself and his family, whether travelling together or separately, subject to the overall entitlement of forty-eight single journeys in each year. Under sub-section (2) of section 5 of the Salary, Allowances and Pension of Members of Parliament Act, 1954, a Member of Parliament is entitled (subject to certain provisions of the said Act) to an amount equal to the fare by air for each single journey performed by him either alone or along with spouse or any number of companions or relatives from any place in India to any other place in India during his term of office as such Member, subject to a maximum of thirty-four such journeys per year.

2. From the above mentioned provisions, it is observed that a Member of Parliament is entitled to travel by air for each single journey performed by him, either alone or along with spouse or any other number of companions or relatives whereas, a Minister can avail this facility either for himself or for his family members only.

3. In order to remove this discrepancy in the entitlement of Ministers to travel facilities, it is proposed to amend sub-section (1A) of section 6 of the Salaries and Allowances of Ministers Act, 1952 so as to allow the spouse or legitimate or stepchildren residing with or wholly dependent on the Minister to travel on their own or with the Minister but to allow the companions or relatives of the Ministers to travel only with the Minister, subject to a maximum of forty-eight fares only.

4. The Bill seeks to achieve the above object.

NEW DELHI;

P.CHIDAMBARAM

The 11th December, 2009.

FINANCIAL MEMORANDUM

Clause 2 of the Bill proposes to amend sub-section (1A) of section 6 of the Salaries and Allowances of Ministers Act, 1952. As no change is proposed in the amount of entitlement permissible during each year in the said sub-section (1A) of section 6, the proposed amendment does not involve any additional expenditure from the Consolidated Fund of India.

ANNEXURE

EXTRACT FROM THE SALARIES AND ALLOWANCES OF MINISTERS ACT, 1952

(58 OF 1952)

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6. (1)* * * * *

(1A) A Minister shall be entitled to travelling allowance in respect of not more than twelve return journeys performed, during each year, within India, for himself and his family, whether travelling together or separately at the same rates at which travelling allowance is payable to such Minister under clause (b) of sub-section (1) in respect of tours referred to in that clause, subject to the overall entitlement of forty-eight single journeys in each year.

Travelling
and daily
allowances to
Ministers.

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LOK SABHA

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further to amend the Salaries and Allowances of Ministers Act, 1952.

(Shri P. Chidambaram, Minister of Finance)

GMGIPMRND—5390LS(S5)—11-12-2009.